

**LAY NOTE BEFORE THE HON'BLE MEMBER
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Date: 06.09.2023

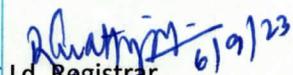
Received ten number of judicial case files as enumerated below by post from
Judicial Section, NGT PB, New Delhi. on 5/09/2023.

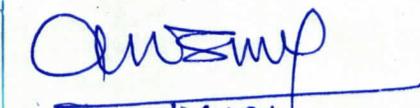
Sl. No.	Case Number	Case Title	Date of Order transferring the case	Next Date Fixed by THE Hon'ble Bench at PB
1	OA No.609/2022/PB	DR. SUBHASH KUMAR Vs. STATE OF JHARKHAND & ORS.	18.08.2023	08.09.2023
2	OA No.479/2022/PB	KRISHNA CHOUHAN Vs. STATE OF JHARKHAND & ORS.	18.08.2023	08.09.2023
3	OA No.769/2022/PB	SHANKAR DAYAL MISHRA Vs. STATE OF BIHAR	18.08.2023	08.09.2023
4	OA No.05/2023/PB	SURENDRA PANIGRAHI Vs. STATE OF ODISHA	21.08.2023	12.09.2023
5	OA No.727/2022/PB	RAMROOP RANA Vs. STATE OF BIHAR	21.08.2023	29.08.2023 Since this date already passed, this case may be listed on 27.09.2023
6	OA No.735/2022/PB	MUJIBUR RAHMAN MALIK Vs. STATE OF WEST BENGAL	21.08.2023	07.08.2023 Since this date already passed, this case may be listed on 27.09.2023
7	OA No.511/2022/PB	CHANDRASHEKHAR KHAWADE Vs. STATE OF JHARKHAND & ORS.	22.08.2023	20.09.2023
8	OA No.475/2022/PB	A. ALI Vs. STATE OF WEST BENGAL	22.08.2023	21.09.2023
9	OA No.181/2022/PB	DINESH PRASAD CHAURASIA & ORS. Vs. STATE OF BIHAR	22.08.2023	06.11.2023
10	OA No.441/2022/PB	SIDHNATH TIWARI Vs. STATE OF BIHAR	22.08.2023	08.11.2023

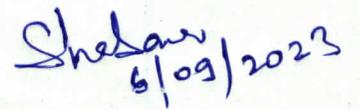
Submitted for kind perusal and appropriate direction to re-number these cases at this Bench and list on the date as directed.

Submitted please.


Ld. Deputy Registrar


Ld. Registrar


Hon'ble Expert Member


Section Officer


Hon'ble Judicial Member 06.9.23

National Green Tribunal
Principal Bench
Faridkot House, Copernicus Marg, New Delhi-110001

NGT/PB/04/2021
Dated: 18.02.2022

Sub: Submission of Public Grievance/Complaints/Letter Petitions received vide diary
no. 11-24/LP/2022.

It is submitted that Public Grievances/Complaints/Letter Petitions have been received through E-mails/Speed post from different corners seeking redressal. Vide order dated 28.03.2019 (C- 52/pg) Letter petitions/Public Grievances/Complaints are to be placed before the Hon'ble Member after scrutiny by Research Coordinator and thereafter the same are to be placed before Hon'ble Chairperson for final approval.

In terms of order dated 28.03.2019, Hon'ble Mr. Justice Brijesh Sethi, Judicial Member, has been nominated in place of Hon'ble Mr. Justice Sheo Kumar Singh, Judicial Member for further scrutiny of Public Grievances on 09.06.2021. (C- 53/pg)

Further, in term of order dated 17.11.2021 (C-54/pg.) in addition to Hon'ble Mr. Justice Brijesh Sethi, Hon'ble Mr. Justice Sudhir Aggarwal (HJM) has been nominated/recommended for considering the PG's/complaints.

Accordingly, the details of ten Public Grievances/Complaints/Letter Petitions dated 03rd Jan, to 05th 2022 so received which may be related to environment and matters connected thereof are placed opposite vide diary nos. 11-24/LP/2022 as per (Annexure - A).

Submitted for kind perusal and necessary order/directions please.

Lata Pujari
18/02/2022
(Lata Pujari)
MTS

Ashok Kumar
19-02-2022
(Ashok Kumar)
Consultant, PG

(Ms. Pratima Akolkar)
Research Coordinator

Placed at Flag 'A' (Annexure - 'A') is a statement on Public Grievance (PG) received during 03rd to 05th Jan, 2022 (10 nos.). These PG have been studied and accordingly PG nos. 18, 19, 20, 21 and 24 (Sr. no. 5,6,7,8, & 10 at Annexure - A) are proposed for kind approval of Hon'ble Mr. Justice Sudhir Aggarwal for placing before the Hon'ble Court. Rest of the PGs may be rejected.

Submitted for kind approval please.

Pratima
21.2.2022

39/PG-LP/22
22.02.22

Ld. A.R.

ROBY DANIA
22/2/2022

Ld. D.R.

Pratima

Ld. B.G.

Prakash
22/2/2022

Hon'ble Mr. Justice Sudhir Aggarwal (HJM)

(X)

approved

Sudhir
28.2.2022

Hon'ble Chairperson

Pratima

21/3/22

244/AR
22/02/2022
293/AR
22/2/22
306/RS
22/2/22

58/PG-LP/2022
02/03/22

241/HCP/PPS
2/3/22

Ref. Prepage

The following LP's have been registered as OA's
Details of the LP's given below: -

- ① LP No. 18/2022 - OA. No. 179/2022
- ② LP No. 19/2022 - OA. No. 180/2022
- ③ LP No. 20/2022 - OA. No. 181/2022
- ④ LP No. 21/2022 - OA. No. 182/2022
- ⑤ LP No. 24/2022 - OA. No. 183/2022.

Chandan Kumar Singh
04/03/2022
Filing Section.

Conf (Filing) Akmal
04.03.2022

May please list the said o.f.s. before the Hon. Court.

Akmal
04-03-2022
con. (F)

con. (F) 2
03/2022

O.F.No.18/2022

**Observations of Research Coordinator as per Rule 9, Form 4 of NGT
Act, 2010**

Letter Petition (Regn No.20/LP/2022)dated 05.01.2022

Diary No.11 - 24/LP/2022

dated 03 to 05 .01. 2022

S. no	Issue raised	Significance	Suggested solutions
1	Fly ash generated by Kanti Project of NTPC is damaging the agricultural land making it infertile. So far no crop could be cultivated on land near ash dyke in village Narsanda where no provision has been made for removing the water from Narsanda village by KBUNL. As a result, the entire waste water is flooded in farmer's private land also causing drying of fruit bearing trees in village Narsanda, Kanti distt. Mujaffarpur, Bihar. Loss to the only livelihood to farmers.	Following matter has been considered by Tribunal in view of damage caused to crops and health hazard to villagers on account of air pollution due to fly ash generation by Power projects. 1. (By Video Conferencing) Original Application No. 75/2020 (I.A No. 149/2020 & I.A No. 150/2020) (With report dated 07.11.2020) dated 19.03.2021, Union of India. Grievance in this application is that Panki Thermal Power Plant was set up at Kanpur in the year 1977 and approval for expansion was granted in the year 2017. The plant is causing air and water pollution resulting in damage to public health and the environment. The remedial measures need to be taken as Kanpur city is already suffering from air pollution. The applicant has relied upon newspaper reports and representations made to the authorities. 2. The matter was earlier considered on 07.01.2020 and a report was sought from a joint Committee comprising of the MoEF&CC Regional Office, CPCB, State PCB and the District Magistrate, Kanpur (Rural). 3. Accordingly, the State PCB has filed its report on 07.11.2020 on behalf of the joint Committee as follows:- 2 "3. In compliance of the above	Application maybe considered in view of direction of Ztribunal on the matter as referred.

Balin

21.2.2022

direction from the NGT, the joint committee visited the Panki Thermal Power Plant (TPP) on August 14, 2020 to review the extent of pollution by existing unit and activities in operations for on-going construction of the new 01 x 660 MW Coal based Supercritical Thermal Power unit. Discussions were carried out in the office of Unit Head, Shri V. P. Katiyar [Unit Head along with other officials including Shri Rajeev Kumar [Environment officer, Panki TPS], Shri V. K. Gupta [SE, Civil, Panki TPS] and Shri M. M. Chaturvedi [SE, Panki TPS], followed by the site visit. Following are some of the salient observations made by the joint committee 3.1. A total of four thermal power units were established at Panki Kanpur by M/s UP Rajya Vidyut Utpadan Nigam Limited. The development was in two phases. Two units (Unit-1 and Unit-2), each of 32 MW, were operational in the year 1967-1968 and another two units (Unit-3 and Unit-4), each of 105 MW, were commissioned in the year 1977. Out of these four units, two were close down and deleted in 1999 & 2005. Since then, only two power generating units (Unit No 3 & 4) of 105 MW capacity each were in operations. These two operational units were also closed down and deleted by Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited through their office order dated 17.02.2018 (Annexure-2). 3.2. On the day of site visit, no operational power

		generating unit was found at the site. Structures of these units were also found dismantled. And hence there is no contribution of any air and water pollution load by those units. It was also informed by the representative of Panki TPP that the fly ash generated was utilized for various beneficiary purposes.	
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Pratima
Pratima

Pratima Akolkar
Research Co-ordinator (NGT)
12.02.2022

सेवा में:

07 No. 181/2022

दिनांक - 14/12/21

प्रधानमंत्री, भारत

20/12/2022
05/01/22

92

विषय - PMOPG/D/2021/0263815

महाशय

निर्वहन पूर्वक अंकित करना है, कि एन टी पी सी नौएडा द्वारा दिए गए जबाब निराधार हैं। एन टी पी सी नौएडा जिस के. बि. यु. एन. एल. के जिस ऑच रिपोर्ट की बात अपने पत्र में उल्लेख की है, वह केवल काराजी छोड़ा छोड़कर बनाई गई है।

"KBUNL ने लिखा है, कि ग्रामीणों ने अपनी जमीन को खोद कर समतल कर लिया है। इसमें ग्रामीणों का क्या लाभ हो सकता है?"

KBUNL को किसान अपना जमीन क्यों देना चाहेंगे, जबकी पूर्व में ही बहुत अधिक अधिग्रहण की जा चुकी है। कबकों से हम किसान पान की खेती करते आ रहे हैं, जो अब बिलकूल समाप्त हो चुकी है। प्लान्ट से निकलने वाले पैदा के कारण कई वर्षों से खरीफ और रवि फसल भी नहीं हो पा रही है। वर्तमान में भी इसकी ऑच स्वतंत्र रूप से महाशय द्वारा कराई जा सकती है, कि अब तक ऐसी के किनारे नरसंडा गाँव में रवि फसल की बुआई नहीं की जा सकी है।

नरसंडा गाँव से पानी निकासी का KBUNL द्वारा कोई समुचित प्रबंध नहीं की गई है, जिसके कारण सालोंभर प्लान्ट की पानी बरसात के पानी में मिलकर हम किसानों की निजी भूमि पर फैली रहती है। इसके कारण फलदार वृक्ष भी सुख रहे हैं।

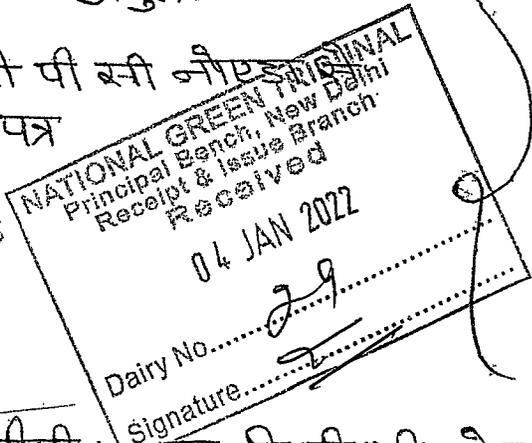
अतः महाशय से अनुरोध है कि उपरोक्त बातों पर पुनः विचार करते हुए, हमारी समस्याओं का समाधान कराए तथा यथोचित क्षतिपूर्ति किलाने का कृपा करें।

अनुपबन्क

विश्वासभाजक

दिनेश / दिनेश प्रसाद चौधरी

एन टी पी सी नौएडा
प्राप्त पत्र



5/0 कल्पदमी चौधरी
ग्राम - नरसंडा
PO/PS - काँटी
जिला - मुजफ्फरपुर, बिहार
पिनकोड - 843109
मोबाइल नं० - 8862826592

प्रतिनीपी : एन. टी. पी. सी. नौएडा, National Green Tribunal
court: New Delhi

कार्यालय नौएडा
L.P.

(31) नीरज कुमार
(32) सुरेश कुमार

- (33) 1. सुभाष सुन्दर चौधरी
- (34) दीन दयाल चौधरी
- (35) Mohan Miranjan Choudhary
- (36) परमेश्वर मंगल
- (37) अमेश चौधरी
- (38) मोना मंगल
- (39) राम कृष्ण चौधरी
- (40) राम प्रसाद
- (41) रघुबीर मंगल
- (42) बिरेंद्र मंगल
- (43) राम प्रसाद
- (44) Raman Kumar
- (45) इशिका प्रसाद
- (46) शिवमोहन चौधरी
- (47) अरुण कुमार चौधरी
- (48) Pankaj km (पंकज कुमार)
- (49) अरुण कुमार
- (50) शैशना कुमार
- (51) मुकेश कुमार
- (52) हरिशंकर मंगल
- (53) दीन दयाल चौधरी
- (54) अजय कुमार
- (55) रामेश्वर चौधरी
- (56) पारस प्रसाद चौधरी
- (57) अजय कुमार
- (58) जगदीश मंगल
- (59) जयेश कुमार
- (60) अरुण कुमार
- (61) सचिन कुमार
- (62) सचिन कुमार
- (63) सचिन कुमार चौधरी

सेवा में,

दिनांक - 16/02/21

श्रीमान् महाप्रबंधक मानव संसाधन
एन.टी.पी.सी., काँटी, प्रजैकट मुज. बिहार

(29)
3

विषय - प्रजैकट के एरंडेक के दक्षिण में स्थित मेरी निजी
भूमि बंजर होने के संबंध में

महोदय,

निवेदन है, कि मैं दिनेश चौधरी अर्क- दिनेश प्रसाद चौधरी
मेरी जमीन एन.टी.पी.सी. काँटी बिजली प्रजैकट से निकसने
वाली एरंडेक के दक्षिण में स्थित है। मेरे जमीन का जमीन ही
एकमात्र साधन है। जा तो मुझे एन.टी.पी.सी. के द्वारा रोज
वार दी गई है, और जा ही कोई ठेकेदारी। महोदय, हमारे
बच्चों का भरणपोषण के लिए पान की खेती ही एक मात्र जरूरत
है, और वह भी प्रजैकट से निकसने वाली राख से भूमि पूरी
तरह से बंजर हो गई है। वह जमीन किसी उपयोग के लायक
जही है। यहाँ पर मेरी दो छोट हैं, जिसमें पानी जमा रहता
है और राख के जमा हो जाने से पूरी तरह से बंजर हो गई है।

अतः

श्रीमान् जी से नम्र निवेदन है, कि नुकसान के भरणार्थ हेतु हमारे
बच्चों की रोजगार दिया जाए या प्रतिवर्ष मेरे जमीन के हिस्से
से अनुकूल क्षतिपूर्ति दी जाए। उपरोक्त विषयों का अवलोकन कर
हुए, समस्या का समाधान करने का कृपा करें।

संपन्न

आपका विश्वासी

दिनेश

(i) जमीन की रसीद

नाम - दिनेश प्रसाद चौधरी

पिता - स्व. लक्ष्मी चौधरी

ग्राम - नरसण्डा, PO/PS-काँटी

जिला - मुजफ्फरपुर, बिहार

पिन कोड - 843109

मोबाइल नं - 8862826592



वा में,

दिनांक - 16/02/21

मुख्य - कार्यकारी अधिकारी

एन.टी.पी.सी., काँटी, प्रजेक्ट, मुज०, बिहार

4

(14)

विषय - प्रजेक्ट के एरंडेक के दक्षिण में स्थित मेरी निजी भूमि बंजर होने के संबंध में

महोदय,

सविनय निवेदन है, कि मैं दिनेश चौधरी उर्फ दिनेश प्रसाद चौधरी हूँ। मेरी जमीन एन.टी.पी.सी. काँटी बिजली प्रजेक्ट से निकलने वाली एरंडेक के दक्षिण में स्थित है। मेरे जीने का जमीन ही एक मात्र साधन है। जा तो मुझे एन.टी.पी.सी. के द्वारा रोजगार दी गई है, और जा ही कोई शिकारी। महोदय, हमारे बच्चों का भरणपोषण के लिए पान की खेती ही एक मात्र जरूरी है। और वह भी प्रजेक्ट से निकलने वाली राख से भूमि पूरी तरह से बंजर हो गई है। वह जमीन किसी उपयोग के लायक नहीं है। यहाँ पर मेरी दो छोट हैं, जिसमें पानी जमा रहता है और राख के जमा हो जाने से पूरी तरह से बंजर हो गई है।

अतः

श्रीमान् जी से नम्र निवेदन है, कि नुकसान के भारपाई हेतु हम बच्चों को रोजगार दिया जाए या प्रतिवर्ष मेरे जमीन के हिसाब से अनुकूल क्षतिपूर्ति दी जाए। उपरोक्त विषयों का अवलोकन करने हुए, ~~अभी~~ समस्या का समाधान करने का कृपा करें। इसके लिए मैं श्रीमान् का सदा आभारी रहूँगा।

अनुसूचक

(1) जमीन की एसीड

आपका विश्वासी
दिनेश

नाम - दिनेश प्रसाद चौधरी
पिता - लक्ष्मी स्व० लक्ष्मी चौधरी
ग्राम - जखसण्डा, PO/PS - काँटी
जिला - मुजफ्फरपुर, बिहार
पिन कोड - 843109
मोबाइल नं - 886282 6592

<Dial 18002666888> <Wear Masks, Stay Safe, सुरक्षा सुरक्षा>



RF446299053IN IVR:8270646299053

RL HIT 50 <842003>

Counter No:7,20/02/2021,10:42

To:MAHAPRABANDHA,N T R S KANTI

Pin:843130, Kanti TPS SO

From:D.PD.CHAKRASIYA,NARSANDA

Wt:20gms

Amt:17.00(Cash)PS:5.00

<Track on www.indiapost.gov.in>

<Dial 18002666888> <Wear Masks, सुरक्षा सुरक्षा>



RF446299077IN IVR:8270646299077

RL HIT 50 <842003>

Counter No:7,20/02/2021,10:42

To:CEO NTPC KANTI,TPS KANTI

Pin:843130, Kanti TPS SO

From:D.PD.CHAKRASIYA,NARSANDA

Wt:20gms

Amt:17.00(Cash)PS:5.00

<Track on www.indiapost.gov.in>

<Dial 18002666888> <Wear Masks, सुरक्षा सुरक्षा>



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